

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE SMT. JUSTICE P.V.ASHA

&

THE HONOURABLE MRS. JUSTICE SHIRCY V

TUESDAY, THE 28TH DAY OF APRIL, 2020 / 8TH VAISAKHA, 1942

Crl. Appeal. No. 1040 of 2019.

(Against the Judgment in SC No. 25/2009 on the file of the Additional Sessions Court - II), Thalassery dated 22.05.2019)

APPELLANT/ACCUSED

SANKARAN MASTER, S/O. KUNHIRAMAN
AGED 49 YEARS, DEEPAM HOUSE,
KEEZHUM AMSOM, KALLANGODE

BY ADV. SRI.T.G. RAJENDRAN

RESPONDENTS/COMPLAINANT AND STATE :

1 STATE OF KERALA REPRESENTED BY THE PUBLIC
PROSECUTOR, HIGH COURT OF KERALA, ERNAKULAM 682031

BY PUBLIC PROSECUTOR SRI. PAUL ABRAHAM VAKKANAL

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ORDERS ON 28.04.2020, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

ORDER

Shircy V, J.

Heard the learned counsel for the petitioner as well as the learned Public Prosecutor. While admitting the appeal, sentence imposed on the appellant was

suspended on certain conditions (Crl.M.Appl.No.1/2020). Later as per an order dated 28.02.2020, the period of suspension of sentence was extended, considering the fact that he is undergoing treatment. As he has to undergo treatment at Kannur (Red Zone), time as prayed for by the learned counsel for the petitioner in this application is granted.

Crl.Appeal

Post in the last week of June, 2020.

P.V. ASHA, JUDGE

SHIRCY V, JUDGE

rtr/